

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...

**ORIGINAL APPLICATION NO.060/00109/2018**

**Chandigarh, this the 30<sup>th</sup> day of January, 2018**

...

**CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)  
HON'BLE MS. P. GOPINATH, MEMBER (A)**

...

Dr. Renu Verma, age about 58 years, W/o Late Sh. Rakesh Verma, working as Associate Professor-cum-Dean, Government College of Education, Sector 20-D, Chandigarh, R/o House No.412, Sector 22-A, Chandigarh (Group-A).

**....APPLICANT**

**(Present: Mr. Prateek Pandit, Advocate)**

**VERSUS**

1. U.T. Administration, Chandigarh through Secretary, Department of Education, U.T. Secretariat, Sector 9, Chandigarh.
2. Director, Higher Education, 3<sup>rd</sup> Floor, Deluxe Building, Sector 9, UT Chandigarh.
3. Dr. (Mrs.) Harsh Batra, Principal, Govt. College of Education, Sector 20-D, Chandigarh.

**....RESPONDENTS**

**ORDER (Oral)**

**HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J):-**

The main contention of learned counsel, at this stage, is that, although the applicant has moved representation dated 10.09.2017 (Annexure A-6), for redressal of her grievances, but no decision has yet been taken by the Competent Authority.

Having heard the learned counsel for the applicant, having gone through the record with his valuable assistance, after

considering the entire matter and without expressing any opinion on merits, lest it may prejudice the case of either side, the instant main Original Application is disposed of with the direction to The Secretary, Department of Education, U.T. Administration, Chandigarh, (respondent no.1) to sympathetically consider and decide the indicated representation, by passing a speaking & reasoned order and in accordance with law, within a period of two months from the date of receipt of a certified copy of this order.

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